

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.434

CA/310/ND/2023 in CP/140/ND/2023

IN THE MATTER OF:

Atul Jaggi	...	Applicant
Versus		
Prem Power Construction Private Limited		Respondent
	...	

under Section 241-242

Order delivered on 23.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant	: Mr. Rahul Malhotra, Mr. Kaustubh Punj, Advs.
For the Respondent	: Ms. Akshada Mujwar Adv

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel for the Respondent is present through VC and undertakes to file Vakalatnama on behalf of the Respondents. This Tribunal vide order dated 19.12.2023 directed the Respondents to file reply within two weeks. Till date, no reply has been filed. However, in the interest of justice, three days' time is granted to the Respondents for filing reply, failing which, further steps follow. List this matter on **30.04.2024** on top of the board.

-SD-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

-SD-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**